

Shri S. M. Banerjee (Kanpur) : The very fact that still all the questions pertaining to Nagaland, including calling attention notices, are being replied by the External Affairs Ministry, gives the feeling not only to the Naga rebels, but to the rest of the country, that Nagaland is a separate land. I would like to know how long this is going to continue. The talks may continue, but has the Ministry taken any final decision to discontinue this practice and bring this under the Home Ministry?

Shri Dinesh Singh : This matter has been raised in the House several times I would beg of the Members to see....

Mr. Speaker : Shri Vasudevan Nair.

Shri Hari Vishnu Kamath : He did not complete the sentence.

Mr. Speaker : This has been raised to many times.

Shri S. M. Banerjee : But let him complete the sentence.

Shri Dinesh Singh : I was saying I would beg of the hon. Members to see that this was part of an agreement that was made with the Naga people when the Naga State was created. This was put before the House, this matter was discussed in the House. (*Interruptions*) This is nothing new. The late Prime Minister, Shastriji, had mentioned that we were going to move this out of the External Affairs Ministry in consultation with the Naga Government. We are talking to the Nagaland Government, and we hope that as soon as possible, it will be dealt with by some other Ministry.

13 hour.

Shrimati Indira Gandhi : The Home Ministry were associated with the latest talks... (*Interruptions*).

Shri Hent Barua : When Lal Bahadur Shastri was Prime Minister, he gave an assurance that this would be shifted to the Home Ministry.

Shri Vasudevan Nair (Ambalazpuzha) : From whatever talks the Prime Minister had with the representatives of Nagas and from any other information, rebel is there any truth in the report that some sections among the hostile Nagas are now inclined to a settlement with our Government, that the so-called armed groups among them are not very much in the picture, and that there is scope for a settlement between our government and the rebel Nagas? Is there any serious foundation for that impression?

Shri Dinesh Singh : We are carrying on these talks in the hope that we shall be able to bring them round to our way of thinking.

Shri Ranga : Are we to understand from the Prime Minister's reply that in addition to the External Affairs Ministry which has been dealing with the Nagaland question till now, the Home Ministry also is being associated in these talks as well in matters of administration :

Mr. Speaker : That is what she said
Personal explanation by Mr. Atulya Ghosh

13.02 hrs.

PERSONAL EXPLANATION BY
MEMBER
(*Shri Atulya Ghosh*)

Shri Hari Vishnu Kamath (Hoshangabad) : Before you call my hon. friend Shri Atulya Ghosh, I wish to invite your attention to rule 357. It reads as follows.

"A member may, with the permission of the Speaker, make a personal explanation although there is no question before the House, but in this case no debatable matter may be brought forward, and no debate shall arise."

The latter part is important, Sir, because no debate will ensue, and so you will please ensure that no debatable matter is brought forward.

Mr. Speaker : I have made it clear to Mr. Atulya Ghosh that no controversial or debatable matter can be brought here; he can only give his personal explanation and in a brief and concise manner; I have made it clear.

श्री मधु लिमये (मुंगेर) : अभी जो कामत साहब ने आपके सामने नुक्ता रखा है इसी को लेकर अध्यक्ष महोदय, सुब्रह्मण्यम् साहब के निवेदन के बारे में मैंने आक्षेप उठाया था। 18 मई को उनका बयान इसी नियम के व्यक्तिगत स्पष्टीकरण के मातहत था और उसमें उन्होंने एक विवाद खड़ा किया था। इसलिए इस बात पर जोर देना मैं आवश्यक समझता हूँ कि कोई मन्त्री महोदय इस नियम के अन्दर ऐसी बात न करें जो विवादास्पद हो या उसमें कोई असत्य बात हो।

एक माननीय सदस्य : यह तो मैम्बर हैं।

श्री मधु लिमये : मन्त्री और अतुल्य घोष साहब एक ही बात है दोनों के लिये लागू होती है।

Shri Atulya Ghosh (Asansol) : Yesterday my name was freely mentioned in relation to a case concerning Shri Sunil Das, an employee of the All India Congress Committee. He is one of the 105 employees there and I am an office bearer of the All India Congress Committee, and so it is natural that I knew him and he used to come to my house. First of all I want to state categorically that the allegation that I have tried to exert influence to hush up the case is absolutely wrong. I never discussed these matters with any of the ministers either in the Centre or in the State of any of the officers. I also want to say that I never knew this Mohit Chaudhuri and I have never seen him in my life. About Sunil Das, he belongs to the A.C.C.. My friend Shri Surendranath Dwivedy said that he was my personal secretary. I had nothing to do with him as personal secretary.

Shri Surendranath Dwivedy (Kendrapara) : He told me that he was your confidential secretary.

1370 (Ai) LSD—7.

Shri Atulya Ghosh : I am sorry I cannot distinguish between confidential secretary and personal secretary. Anyhow, he was neither my confidential secretary nor my personal secretary. He was an employee of the AICC and I am an office-bearer and he used to come to me as several other office bearers, officers and members of the staff came to me.

The names of some other people were given. One is Tarapada Chakravarti who often organised industrial exhibitions. Naturally, I have associated myself with this kind of a venture. But whatever was his politics, that is know to the people of Bengal. He always stood against the Congress, organised meetings against the Congress, set up candidtes against the Congress. Another man is Rabindra Chaudhuri. He came to Delhi and met the Congress President and several other leaders, praying that the West Bengal Congress should be dissolved and an ad hoc committee should be formed and he gave some charges against me, and that came in newspapers. I have no personal contact with him. Another man is Keshav Chandra Chakravarti and I have seen him once or twice in my life. In 1960 he organised some move for Greater Bengal and started an agitation against the Congress. They are in the Congress; they were in the Congress but they never kept it in dark that they always were opposed to us.

My friend Surendra Babu has said about some marriage ceremony. I cannot prevent anybody marrying any other person. I am fortunate in having so many "nieces" in so many places who call me uncle; even Surendra Babu's daughter used to call me uncle sometimes; I am very fortunate in that respect.

Shri Surendranath Dwivedy : She will continue to call you so.

Shri Atulya Ghosh : If the daughters of some of my friends marry somebody else I have no hand in it; I do not know any

[Shri Atulya Ghosh]

girl by the name of Anjana or something that Suren Babu has I said; I have never attended any marriage ceremony of Mohit Chaudhuri.... (Interruptions) I could not get these interruptions.

Mr. Speaker : He has said the main thing.

Shri Atulya Ghosh : Dr. Ranen Sen said that when he was in Calcutta he heard rumours that I had tried to hush up the case. Through whom did I try ?

Dr. Ranen Sen (Calcutta East) : Through the West Bengal Government; I said so.

Shri Atulya Ghosh : I did not discuss it with anybody; whatever has appeared in the papers, we know from that what has happened. When Sunil's house was searched, as the staff of the AICC he came and reported to me that his house was searched and I told him to take the help of a lawyer. The law of the land is to prevail I again categorically say that this is nothing else but that some friends have tried to malign me personally and the Congress organisation collectively, and so far as this case is concerned it has gone before the court. Let the law of the land prevail; we do not know yet whether they are guilty or not.

श्री बागडी [हिसार] : आप उनकी वकालत कर रहे हैं ।

Shri S. M. Banerjee (Kanpur) : He is defending him.

Shri Atulya Ghosh : I must be allowed to say this. As far as I am concerned, I will be guided by the law of the land. I am a citizen of India and I am thankful to Mr. Madhu Limaye for reminding me about the oath of allegiance. I would also request him to remind his colleagues in the Oppo-

sition that they have also taken the oath of allegiance.

श्री मधु लिमये : हम ऐसा काम नहीं करते हैं जैसा आपने किया है ।

Shri Atulya Ghosh : Again I categorically state that I have no association with these people and I completely deny that I ever tried to put any pressure to hush up the case.... (Interruptions.)

Shri Hem Barua (Gauhati) : Can I seek a clarification ?

Mr. Speaker : No clarification, not on this point now.

श्री मधु लिमये : मेरा एक व्यवस्था का प्रश्न है ।

अध्यक्ष महोदय : और नहीं ।

श्री मधु लिमये : प्वाइंट ऑफ ऑर्डर मुझे तो पता चलेगा । मैं यह हाउस आफ कामन्स जरनल लाया हूँ ।

अध्यक्ष महोदय : किस बात पर है ? अतुल्य घोष साहब ने जो बयान दिया है, उसके बारे में है ? उसके बारे में बहस नहीं कर सकते हैं ।

श्री मधु लिमये : मैं पेश करता हूँ और फैसला आप दें ।

अध्यक्ष महोदय : फैसला क्या देना है । उन्होंने बताया है कि उनका कोई ताल्लुक नहीं है ।

श्री मधु लिमये : उनसे यह निवेदन किया था कि कोई विवादास्पद मामला नहीं है उठ सकता है लेकिन...

अध्यक्ष महोदय : बन्द तो कर दिया था ।

श्री मधु लिमये : उसी के बारे में प्वाइंट आफ आर्डर है ।

श्री पारंगार (शिवपुरी) : प्वाइंट आफ आर्डर जब मामला डिसकस हो रहा हो, उसके दौरान ही उठाया जा सकता है ।

श्री मधु लिमये : उसी वक्त उठाया है । आप क्यों दखल दे रहे हैं ?

मैं इसको उठाता भी नहीं लेकिन कल आपने एक निर्णय दिया था । मैं उसको चैलेंज नहीं कर रहा हूँ, गलबफहमी न करें । यह मामला क्यों गम्भीर बना ? मेरे द्वारा जब नुक्ता रखा गया था कि मुब्रह्मप्यम् साहब ने परसनल एक्सप्लेनेशन वाले नियम का दुरुपयोग किया है तो...

अध्यक्ष महोदय : उमको कैसे ले सकते हैं ?

श्री मधु लिमये : मैं निवेदन करता हूँ कि अनुत्य घोष साहब ने भी यही किया है और उसके क्या नतीजे निकलते हैं, वह मैं आपके सामने रखना चाहता हूँ और फिर आप फैसला दीजिये ।

अध्यक्ष महोदय, यह जो व्यक्तिगत स्पष्टीकरण का नियम है, उसका दुरुपयोग नहीं किया जाना चाहिए, यानी जब उस के मातहत वक्तव्य दिया जाता है, तो वह बहुत सोच-समझ कर देना चाहिए और उममें एक भी असत्य बात नहीं आनी चाहिए । श्री मुब्रह्मप्यम् के बारे में भी मेरा यह निवेदन था कि परसनल एक्सप्लेनेशन के वक्तव्य में एक असत्य बात भी नहीं आनी चाहिए, लेकिन उन्होंने ऐसा किया ।

मेरे पास यह हाउस आफ कामन्स का 1963 का जर्नल है । मैं हाउस आफ कामन्स का प्रिविलेज के बारे में प्रस्ताव पढ़ कर बुनाना चाहता हूँ ।

“Mr John Profumo, in making a personal statement to this House on the 22nd March, 1963, which contained words which he later admitted not to be true, was guilty of a grave contempt of this House”.

जैसे श्री मुब्रह्मप्यम् ने किया था, वैसे ही श्री अनुत्य घोष ने भी असत्य बात कही है और वह...

अध्यक्ष महोदय : अगर कही है, तो वह देखी जायेगी । इस वक्त उमसे कोई ताल्लुक नहीं है ।

श्री बागड़ी : अगर कोई असत्य बात कही जाये, तो उसको रोकना चाहिए ।

13.12 hrs.

MOTION RE THIRD REPORT OF RULES COMMITTEE—contd.

Mr. Speaker : The House will now take up further consideration of the following motion moved by Shri S.V. Krishnamoorthy Rao on the 17th May, 1966, namely:—

“That this House agrees with the Third Report of the Rules Committee laid on the Table on the 14th May, 1966.”

Shri S. M. Banerjee (Kanpur) : Mr. Speaker, Sir, I fully support the contention of Shri Kamath and his amendment. I read from the second report of the Rules Committee which was laid on the Table of the House on the 30th April, 1966 which says :

“In sub-rule (1) of rule 2, after the definition of the term “Houses” the following shall be inserted, namely:—

“Leader of the House” means the Prime Minister if he is a member of the House, or a Minister who is a member of the House and is nominated by the Prime Minister to function as the Leader of the House”.